

Rev No. 109/04  
OA No. 1490/99  
Alongwith  
Rev No. 108/04  
OA No. 1489/99

18.7.2006

Hon'ble Mr. Justice Khem Karan, VC  
Hon'ble Mr. P.K. Chatterji, AM

Sri R.C. Srivastava learned counsel for the applicant and Sri D.P. Singh learned counsel for the respondents. Sri D.P. Singh has filed suppl. Reply, which is taken on record.

During the course of the arguments learned counsel for Rajeev Rajpoot drew attention of the Tribunal towards para 4 of Suppl RA filed in OA No. 1489/99 stating that out of 11 persons of that panel so recommended by Lucknow region for appointment, Gwalior region offered appointment to 7 persons, but refused to give appointment to the rest of the 4 persons. Learned counsel submits that there is no dispute that the Rajeev Rajpoot's name figured at Sl No. 27 and the name of Ashok Kumar Tripathi's name figured at Sl. No. 25 in that panel of 35 persons. He says that persons figuring at Sl. No. 25 and 27 were not fortunate amongst those 7 who were offered appointment by Gwalior region. He has also tried to say on the basis of certain letters of Karmic issued in 1982 that the life of such panel is not limited to any duration and it becomes operative till all the names are exhausted.

Learned counsel for the respondents will apprise the Tribunal on the next date

ass to whether any persons of that penal of 1995 was given appointment by Gwalior region, if so, how many such persons were appointed and why the persons at sl. No. 25 and 27 could not be accommodated.

List this case for hearing on 24.08.2006.

Copy of this order be given to learned counsel for the respondents.

AM

VC

/pc/